

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

**(IB)-160(ND)/2017**

M/s. Levon Valves Pvt. Ltd.

**Vs**

.... **APPLICANT / PETITIONER**

M/s. Energo Engineering, Projects Ltd.

.... **RESPONDENT**

**SECTION:**

**Under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Coram:**

**Order delivered on 16.02.2018**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

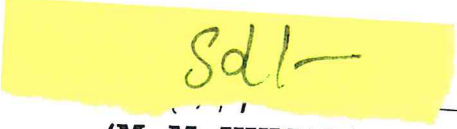
**PRESENTS:**

**For the Petitioner(s):- Mr. Gopal Jain, Senior Advocate**  
**Mr. Ajay Bhargava, Ms. Kriti Awasthi,**  
**Ms. Wamika Trehan, Advocates**

**For the Respondent(s):- Mr. D. Abhinav Rao, Advocate for JSGENCO**

**ORDER**

On the joint request of the parties, hearing is deferred to  
27<sup>th</sup> February, 2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

16.02.2018  
V.Sethi